

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI: DATED THE 25th May, 1978.

NOTIFICATION  
( INCOME - TAX )

**No. 2310** (F.No.197/11/78-IT(AI): In exercise of the powers conferred by sub-section (1) of section 121 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following amendments to the Schedule appended to its Notification No.679 (F.No.187/2/74-IT(AI) dated 20th July, 1974, as amended from time to time:-

Existing entries under Columns (1), (2) & (3) against Serial Nos. 1, 2, 5, 10, 11, 13A, 14 and 18 shall be substituted by the following entries:-

COMMISSIONER OF INCOME TAX	HEADQUARTERS	JURISDICTION
1.	2.	3.
1. Amritsar	Amritsar	1. Dist. I Amritsar 2. Dist-II, Amritsar. 3. Estate Duty-cum-I.T. Circle Amritsar. 4. Gurdaspur 5. Pathankot 6. Srinagar 7. Estate Duty-cum-I.T Circle, Srinagar. 8. Jammu 9. Batala.
2. Andhra Pradesh-I	Hyderabad	1. Company Circle, Hyderabad 2. Salary Circle, Hyderabad 3. ED-cum-I.T. Circle Hyderabad 4. ED-cum-I.T. Circle Kakinada 5. ED-cum-II Circle Guntur 6. Project Circle Hyderabad 7. Gujtur Circle Guntur 8. Mahaboobnagar Circle, Mahaboobnagar. 9. Sangareddy Circle Sangareddy 10. Anantapur Circle, Anantapur. 11. Hindupur Circle Hindupur 12. Cuddapah Circle Cuddapah 13. Proddutur Circle Proddutur 14. Adoni Circle, Adoni 15. Nandyal Circle Nandyal 16. Kurnool Circle, Kurnool.